

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MRS. JUSTICE ANU SIVARAMAN

AND

THE HONOURABLE MRS. JUSTICE M.R.ANITHA

FRIDAY, THE 15TH DAY OF MAY 2020/25TH VAISAKHA, 1942

I.A.No.1 OF 2020 IN WP(C).No.23724 OF 2016

SUO MOTU PROCEEDINGS INITIATED AS PER JUDGMENT DATED
17.06.2016 IN W.P. (C)Nos.31925/2015 AND 15370/2016
RELATED TO THE PATHETIC CONDITIONS OF MIGRANT LABOURERS
IN LABOUR CAMPS IN KERALA

AGAINST

STATE OF KERALA

BY SRI.MANU.V., GOVERNMENT PLEADER

THIS INTERLOCUTORY PETITION HAVING BEEN HEARD ON 15.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ANU SIVARAMAN & M.R.ANITHA, JJ.

I.A. No.1 of 2020
in
W.P.(C) No.23724 of 2016

Dated this the 15th day of May 2020

O R D E R

Anu Sivaraman, J.

The learned Government Pleader to get instructions on the request submitted by the learned Amicus Curiae.

Post on 22.05.2020.

In the mean while, in view of the concerns expressed by the Amicus Curiae in the report and in Annexure A14 report, the Taluk Legal Service Committees and the District Legal Services Authorities shall take up specific complaints with regard to migrant labours still residing within the State, before the District Level Committees or the Quick Response Teams formulated under Ext.R2(a) order, as the case may be, for redressal in appropriate cases.

It is directed that in case such requests are made by the Taluk Legal Service Committees or the District Legal Service Authorities, the same will be appropriately considered and

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adequate measures shall be taken by the Committees and the Quick Response Team, as the case may be.

**ANU SIVARAMAN
JUDGE**

**M.R.ANITHA
JUDGE**

Jvt/15.5.2020